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O.A.No.998/2002 &  
O.A.Nos. 1011 to 1015

3. ORDER DATED 25-11-2002.

This is a case where 6(six) Applicants have claimed that lands of their families were acquired for Railways and some promises were held out to them to provide them employment in Railways. However, no materials have been placed before us to substantiate that the lands of six applicants were ever acquired by the Railways; nor any materials have been placed before us to show that promises were ever held out by the Railways to provide employment to them.

In the said premises, having heard Mr. Swain, learned Counsel for the Applicants and Mr. R. C. Rath, Learned Standing Counsel for the Railways, on whom a copy of this Original Application has been served, we dispose of these Original Applications with liberty to the Applicants to represent the authorities concerned by placing adequate materials to substantiate their claims. Mr. Swain, counsel for the Applicants undertakes that all the Applicants shall place materials

and represent to the authorities concerned separately within a period of one month hence. No costs.

Send copies of this order, alongwith Original Application, to the Respondents. Free copies of this order be given to learned counsel for both sides.

*Sub  
Vice-Chairman (S)*  
25/11/2002  
*Yours  
Member (Judl.)*

*DR  
25/11/02*

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